

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**IA No.663/2020  
And  
CP (IB) No.192/Chd/Hry/2020**

**Under Section 7 of the Insolvency  
and Bankruptcy Code, 2016 and  
Rule 11 of the National Company  
Law Tribunal Rules, 2016.**

**In the matter of:**

Pradeep Kumar. ....Petitioner-Financial Creditor.

Versus

M/s KSBL Securities Limited. ....Respondent-Corporate Debtor.

**Present through video conferencing:**

Mr. Vishav Bharti Gupta, Advocate for the petitioner.

List the matter on 30.04.2021.

Sd/-

(Raghu Nayar)  
Member (Technical)

(Ajay Kumar Vatsavayi)  
(Member (Judicial))

March 31, 2021.  
AK